

Annexure-4

Name of the corporate debtor: Kamdar Plastics Private Limited in CIRP ; Date of commencement of CIRP - 11.08.2026

List of creditors as on 02.09.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
1	Ratnaafin Capital Private Limited	27.08.2026	1,79,21,401	1,79,21,401	Unsecured	1,79,21,401	No	8.78%				-	Refer Note-1
2	TVS Credit Services Limited	31.08.2026	97,60,237	97,60,237	Unsecured	-	No	4.78%	-	-	-	-	-
			2,76,81,638	2,76,81,638		1,79,21,401		13.56%	-	-	-	-	

Note No.1: Ratnaafin Capital Private Limited had sanctioned a loan facility to M/s Kamdar Plastics, a partnership firm, pursuant to the Loan Agreement dated 02.10.2023, in respect of which Kamdar Plastics Private Limited, the Corporate Debtor, had furnished a corporate guarantee. Accordingly, the claim has been considered against the Corporate Debtor in its capacity as Corporate Guarantor and not as the principal borrower, on the basis of the claim and supporting documents submitted by the claimant and the records presently available with the Interim Resolution Professional. The amount admitted in respect of the said facility is therefore attributable to the liability asserted against the Corporate Debtor under the corporate guarantee. The same remains subject to further verification and reconciliation with the underlying loan account, guarantee documents and such books, records, confirmations and information as may be received from the suspended management, M/s Kamdar Plastics and/or the claimant. Any consequential modification in the amount admitted, if warranted upon receipt of further information or records, shall be carried out in accordance with the applicable provisions of the Code and the Regulations.